

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-07-2024 AT 10:30 AM**

CP (IB) No. 99/7/HDB/2022

AND

**IA (IBC) (Plan) 13/2024, IA(IBC) 718, 719, 781, 963, 559, 560, 586, 587,
655, 656, 657, 658, 959, 960, 961, 962, 964, 1058, 1087/2024, IA (IBC)
1202/2024 in IA (IBC) 655/2024, IA (IBC) 1203/2024 in IA (IBC) 656/2024,
IA (IBC) 1204/2024 in IA (IBC) 657/2024, IA (IBC) 1205/2024 in IA (IBC)
658/2024, IA (IBC) 1206/2024 in IA (IBC) 781/2024 & IA (IBC) 1245/2024
in CP (IB) No. 99/7/HDB/2022
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

M/s. RK Distilleries (P) Ltd

...Financial Creditor

AND

M/s. Nadhi Bio Products Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

**IA (IBC) 1202/2024 in IA (IBC) 655/2024, IA (IBC) 1203/2024 in IA (IBC)
656/2024, IA (IBC) 1204/2024 in IA (IBC) 657/2024, IA (IBC) 1205/2024 in
IA (IBC) 658/2024 & IA (IBC) 1206/2024 in IA (IBC) 781/2024**

These are the batch applications filed to set aside the order dated 07.05.2024 whereby the right of the Resolution Professional to file counter have been forfeited. Learned Counsel stated that the reasons given in the affidavit may be considered, especially as the counter is now filed along with these IAs, the IA's

may be allowed Advance notice given. Learned Counsel for the Respondent prayed time for filing counter. Already 3 adjournments were given, but counter not filed. Therefore, request for further extension of filing counter is refused. Heard. **Applications are allowed.** However, by giving liberty to file rejoinder, call on 07.08.2024.

IA (IBC) 655/2024, IA (IBC) 656/2024, IA (IBC) 657/2024, IA (IBC) 658/2024 & IA (IBC) 781/2024

In the light of the orders passed in IA (IBC) 1202/2024 in IA (IBC) 655/2024, IA (IBC) 1203/2024 in IA (IBC) 656/2024, IA (IBC) 1204/2024 in IA (IBC) 657/2024, IA (IBC) 1205/2024 in IA (IBC) 658/2024 & IA (IBC) 1206/2024 in IA (IBC) 781/2024, IA (IBC) 655/2024, IA (IBC) 656/2024, IA (IBC) 657/2024, IA (IBC) 658/2024 & IA (IBC) 781/2024 are suo-moto reopened and call on 07.08.2024

IA (IBC) 959, 960, 961, 962 & 964/2024

As the connected batch matters are reopened, the orders in the IAs are deferred. Let the remaining matters also be listed for hearing, call on 07.08.2024.

IA (IBC) 1245/2024

Issue notice to the Respondents. Meanwhile, counter if any within two weeks. Call on 07.08.2024.

IA(IBC) 963/2024

Heard. For orders call on 07.08.2024.

IA(IBC) (Plan) 13/2024

In the light of the pendency of all these IAs orders in this application deferred to 07.08.2024.

IA(IBC) 718/2024

Learned Counsel for the applicant and Learned Counsel Ms.Siva Praneetha for the Respondent No.1 present. Learned Counsel for Respondent No.1 prays time for filing counter. At request as a last chance 10 days' time granted. In default opportunity stands closed. Call on 07.08.2024.

IA(IBC) 719/2024

Learned Counsel for the applicant, Learned Counsel Ms.Siva Praneetha for the Respondents No.1, 3, 4 and Learned Counsel Ms.Mayur Mundra for the Respondent No.5 present. Counter of Respondent No.5 filed. Rest of the Respondents have not filed. It is stated that Respondent No.1 is wrongly described as Respondent No.5 in the counter, let the court officer to check the same and, let the concerned counsel make necessary correction with the leave of the Tribunal, in the counter filed. For filing counter by the remaining Respondents we extend time by 10 days as last chance in default opportunity of those respondents are not filed counter stands closed. Call on 07.08.2024

Rest of the applications if any call on 07.08.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)